



2026:AHC:24104

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 469 of 2026

Chhatra Pal Singh

.....Petitioner(s)

Versus

State Of U.P. And 16 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Brajesh Shukla, Vibhav Pandey
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Instant writ petition has been filed assailing the order dated 06.01.2026 passed by the Settlement Officer of Consolidation, in pursuance of the remand order dated 10.02.2025 passed by the Deputy Director of Consolidation.
2. Learned Standing Counsel has raised preliminary objection with regard to the maintainability of the instant writ petition on the ground of availability of an alternative and efficacious remedy to approach before the revisional court against the order passed in appeal.
3. Learned counsel for the petitioner has not refuted the submission advanced by the learned Standing Counsel.
4. As such, instant writ petition is **dismissed** on the ground of availability of an alternative and efficacious remedy to approach the revisional court against the order passed by the appellate court.

(Dinesh Pathak,J.)

February 4, 2026

VR